

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

REVIEW APPLICATION NUMBER 75 OF 2003

IN
ORIGINAL APPLICATION NUMBER 822/2001
ALONGWITH
M.A. NUMBER 3560/03

ALLAHABAD, THIS THE 10th DAY OF NOVEMBER, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Ali Bux

.....Applicant

Versus

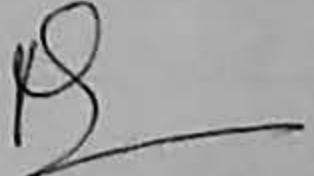
Union of India and Others

.....Respondents

O R D E R

I have read the Review Application filed by the applicant and find that applicant has tried to show the Judgment given by this Tribunal ~~is~~ wrong, unjust and arbitrary, meaning thereby he is trying to find fault with the Judgment. Scope of review is very limited, neither it can be filed to re-argue a case ^{nor} nor can ~~be~~ sit in appeal over our own orders. If applicant feels, the Judgment given by this Tribunal is wrong, then the remedy open to him is to challenge the same in Hon'ble High Court.

2. I have already expressed my views and have dealt with all the points raised by the applicant. Therefore, according to ~~him~~ me this R.A. is not maintainable and the same is accordingly dismissed with no order as to costs.


Member-J